BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 145/2022 (SZ)

IN THE MATTER OF:

Sri. Paramesh V.

…APPLICANT

VERSUS

Deputy Commissioner, Bengaluru Urban District and Others …RESPONDENTS

INDEX

S. No.	Document	Pages
1.	Memo on behalf of Respondent No. 1	**1**
2.	**Annexure R-1** True Copy along translated copy of notice dated 22.12.2025 issued by the Tahsildar, Bengaluru East Taluk	**2-3**

Filed by

Darpan KM
Advocate, Supreme Court of India
Standing Counsel, State of Karnataka
Lower Ground Floor, K-6
Lajpat Nagar – III
New Delhi 110 024
darpan.advocate@gmail.com | +91 98991 25060

Date: 17.02.2026
Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 145/2022 (SZ)

IN THE MATTER OF:

Sri. Paramesh V. …APPLICANT

VERSUS

Deputy Commissioner, Bengaluru Urban District and Others …RESPONDENTS

MEMO ON BEHALF OF RESPONDENT NO. 1

The instant Application pertains to alleged encroachment into a waterbody by United Infrastructure while constructing United Highlands, at Survey Number 329 of Bellandur Village, Varthur Hobli, Bengaluru East Taluk. The Project Proponent/Respondent No. 6 had obtained an order dated 20.08.2019 from the answering Respondent wherein the water chanel was diverted, with the condition that a relinquishment deed shall executed by the project proponent for 1.75 gunta of land in favour of the Government. On account of non-compliance of the same, a notice 22.12.2025 was issued by the Tahsildar, Bengaluru East Taluk. True Copy of notice dated 22.12.2025 issued by the Tahsildar, Bengaluru East Taluk is annexed herewith as **Annexure R-1**.

As the Project Proponent did not respond to the above notice, another notice was issued, however, the same is not produced for want of translation. For the said reason the report could not be finalised either, however, the memo is being filed to place the notice dated 22.12.2025 on record and to seek an extension of 2 weeks for filing of the report along with the requisite translation.

Date: 17.02.2026 **Filed by**

Darpan KM
Advocate, Supreme Court of India
Standing Counsel, State of Karnataka
Lower Ground Floor, K-6
Lajpat Nagar – III, New Delhi 110 024
darpan.advocate@gmail.com | +91 98991 25060

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
(ಕಂದಾಯ ಇಲಾಖೆ)

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೃಷ್ಣರಾಜಪುರ.

ನಂ: ಎಲ್‌ಎನ್‌ಡಿ(ವ)ಸಿ.ಆರ್: 35/2019-20 ದಿನಾಂಕ: 23/12/25

ತಿಳುವಳಿಕೆ ಪತ್ರ

ವಿಷಯ:- ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ವರ್ತೂರು ಹೋಬಳಿ, ಅಮಾನಿಬೆಳ್ಳಂದೂರು ಖಾನೆ ಗ್ರಾಮದ ಸ.ನಂ.326 ರಲ್ಲಿನ 0-01.04 ಗುಂಟೆ ಖರಾಬು ಜಮೀನಿನ ಪಥ ಬದಲಾವಣೆ ಆದೇಶದಂತೆ ಭೂಪರಿತ್ಯಾಗ ಪತ್ರವನ್ನು ನೋಂದಣಿ ಮಾಡಿಕೊಳ್ಳುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- ೧)ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಇ)ಸಿ.ಆರ್:69/2019-20, ದಿ:20/08/2019.
೨)ಮೆ||ಯುನೇಟೆಡ್ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ಸ್ ರವರ ಪರವಾಗಿ, ಶ್ರೀ.ಆರ್.ರಾಘವೇಂದ್ರರೆಡ್ಡಿ ಹಾಗೂ ಪಟ್ಟಾಭಿ ರಾಮಯ್ಯ ರವರ ಮನವಿ ದಿನಾಂಕ:27/03/2024.

****

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ವರ್ತೂರು ಹೋಬಳಿ, ಅಮಾನಿಬೆಳ್ಳಂದೂರು ಖಾನೆ ಗ್ರಾಮದ ಸ.ನಂ.326 ರಲ್ಲಿನ 0-01.25 ಗುಂಟೆ ಖರಾಬಿದ್ದು, ಸದರಿ ಖರಾಬು ಜಮೀನನ್ನು ಪಥ ಬದಲಾವಣೆ ಮಾಡಿಕೊಡಲು ಕೋರಿದ್ದ ಹಿನ್ನಲೆಯಲ್ಲಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲಾಗಿ, ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳವರ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖ(೧) ರಂತೆ ಪಥ ಬದಲಾವಣೆ ಮಾಡಿ ಆದೇಶವನ್ನು ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶದ 2ನೇ ಷರತ್ತಿನನ್ವಯ ಭೂಪರಿತ್ಯಾಗ ಪತ್ರವನ್ನು ನೋಂದಣಿ ಮಾಡಿಕೊಡಲು ಕೋರಿ ಉಲ್ಲೇಖ(೨) ರಂತೆ ತಾವು ಈ ಕಛೇರಿಗೆ ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ಸರಿಯಷ್ಟೆ. ಅದರಂತೆ, ಭೂಪರಿತ್ಯಾಗ ಪತ್ರದ ಪ್ರತಿಯನ್ನು ತಯಾರಿಸಲಾಗಿದ್ದು, ತಾವು ತಹಲ್‌ವರೆವಿಗೂ ಕಛೇರಿ ಖುದ್ದು ಹಾಜರಾಗಿ ನೋಂದಣಿ ಮಾಡುವ ಕಾರ್ಯದಲ್ಲಿ ಪ್ರವೃತ್ತರಾಗಿರುವುದಿಲ್ಲ. ಸದರಿ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧೀಕರಣದಲ್ಲಿ ಸಂ:ಓ.ಎ:145/2022 ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಾಗಿ ವಿಚಾರಣೆ ನಡೆಯುತ್ತಿದ್ದು, ಸದರಿ ನ್ಯಾಯಾಧೀಕರಣ ಪ್ರಕರಣ ನಿರ್ದೇಶನದಂತೆ, ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳವರ ಆದೇಶದಂತೆ ಭೂಪರಿತ್ಯಾಗ ಪತ್ರವನ್ನು ನೋಂದಣಿ ಮಾಡುವ ಸಲುವಾಗಿ, ಈ ತಿಳುವಳಿಕೆ ಪತ್ರ ತಲುಪಿದ 7 ದಿನಗಳೊಳಗಾಗಿ ಕಛೇರಿಗೆ ಖುದ್ದು ಹಾಜರಾಗಿ, ಭೂಪರಿತ್ಯಾಗ ಪತ್ರದ ನೋಂದಣಿ ಕಾರ್ಯವನ್ನು ಪೂರ್ಣಗೊಳಿಸಲು ತಿಳಿಸಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಮುಂದಿನ ಕ್ರಮವಹಿಸಲಾಗುವುದು ತಿಳಿಯುವುದು.

ತಹಶೀಲ್ದಾರ್,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
ಕೆ.ಆರ್.ಪುರ.

ಗೆ,
ಮೆ||ಯುನೇಟೆಡ್ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ರವರ ಪರವಾಗಿ ಆರ್.ರಾಘವೇಂದ್ರರೆಡ್ಡಿ ಬಿನ್ ಲೇ.ಆರ್.ತಿಮ್ಮಾರೆಡ್ಡಿ ಹಾಗೂ ಜಿ.ಎನ್.ಪಟ್ಟಾಭಿ ರಾಮಯ್ಯ ಬಿನ್ ಜಿ.ಆರ್.ನಾರಾಯಣಪ್ಪ, #326, ಅಮಾನಿಬೆಳ್ಳಂದೂರು ಖಾನೆ ಗ್ರಾಮ, ವರ್ತೂರು ಹೋಬಳಿ, ತೂಬರಹಳ್ಳಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560087.

ಪ್ರತಿಯನ್ನು:-
೧)ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
೨)ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ವರ್ತೂರು ವೃತ್ತ ರವರಿಗೆ ರವಾನಿಸುತ್ತಾ ಸಂಬಂಧಪಟ್ಟವರಿಗೆ ತಿಳುವಳಿಕೆ ಪತ್ರವನ್ನು ಜಾರಿ ಮಾಡಿ ಜಾರಿಯಾದ ಪ್ರತಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

23/12/2025 (Kumar)
9886656694

Translated Copy of Annexure R-1

Government of Karnataka
Revenue Department

Office of the Tahsildar, Bengaluru East Taluk, Krishnarajapura.

No: LND(V)CR:35/19-20 **Dated:** 22.12.202

INTIMATION LETTER

(Copy issued in english as the matter is in Hon'ble National Green Tribunal)

Subject: Regarding registration of the land relinquishment deed as per the path change order for 0–01.04 guntas of *Kharab* land in Survey No. 326, Amanibellanduru Khane Village, Varthur Hobli, Bengaluru East Taluk.

Reference:- 1)Letter No. LND(E) CR: 69/2019-20, dated 20/08/2019, of the Honorable Deputy Commissioner, Bengaluru Urban District.

2)Representation dated 27/03/2024 submitted by Sri R. Raghavendra Reddy and Pattabhi Ramayya on behalf of M/s United Infrastructures.

****

In respect of the request, made for change of 0-01.25 guntas of pathway kharab situated in Amanibellanduru Khane Village, Varthur Hobli, Bengaluru East Taluk, a report was submitted. Accordingly, the Honorable Deputy Commissioner's Office, as per reference (1), issued an order according the change of pathway. As per Condition No. 2 of the said order, you have submitted a representation to this office, as stated in reference (2), requesting registration of the land relinquishment deed.

In this regard, a copy of the land relinquishment deed has been prepared. However, you have not personally appeared before this office to proceed with the registration. With respect to the said land, a case bearing O.A. No. 145/2022 has been filed before the Honorable National Green Tribunal and is under consideration. In accordance with the directions of the said Tribunal and as per the order of the Honorable Deputy Commissioner, for the purpose of registering the land relinquishment deed, you are hereby informed to personally appear before this office within 7 days from the date of receipt of this letter and complete the registration of the land relinquishment deed. Failing which, further action will be taken as per rules.

22.12.2024

Tahsildar,
Bengaluru East Taluk,
K.R. Pura.

To,

On behalf of M/s United Infrastructure, R. Raghavendra Reddy, S/o Late R. Thimmareddy, and G. N. Pattabhi Ramayya, S/o G. R. Narayanappa, No. 326, Amanibellanduru Khane Village, Varthur Hobli, Tubarahalli Extension Road, Bengaluru – 560087.

Copy to:

1. Submitted to the Honorable Deputy Commissioner, Bengaluru Urban District, for information.
2. Forwarded to the Revenue Inspector, Varthur Circle, with instructions to issue the notice to the concerned parties and submit a copy of the issued notice to this office.

23/12/202
(Kumar)
9886566974